

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 567 of 1998.

Friday this the 12th day of June 1998.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

K. Karunakaran Nair,
Ambulance Van Driver,
residing at Sree Bhavan,
XVII/1228/1, Vivekananda Nagar, Pangode,
Thirumala P.O., Trivandrum. .. Applicant

(By Advocate Shri Sabu Francis)

Vs.

1. The Divisional Railway Manager,
Southern Railway, Trivandrum.
2. The Divisional Personal Officer,
Southern Railway, Trivandrum-14.
3. The General Manager, Southern
Railway, Madras Zone, Madras.
4. The Union of India represented by
the Secretary to the Government
Ministry of Railways, New Delhi. .. Respondents

(By Advocate Shri K.V. Sachidanandap)

The application having been heard on 12th June 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

It is submitted by the learned counsel for the
applicant that there are other statutory remedies available
against the impugned order A-1. Applicant has to first
the
exhaust other statutory remedies available to him before
approaching the Tribunal.

2. Application is dismissed. No costs.

Dated the 12th June 1998.

A.M. SIVADAS
JUDICIAL MEMBER

G. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

LIST OF ANNEXURES

Annexure A-1 : Order passed by the 2nd respondent dt.17-10-97.

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